

आयकरअपीलीयअधिकरण, राँचीन्यायपीठ,राँची

IN THE INCOME TAX APPELLATE TRIBUNAL RANCHI BENCH, RANCHI

BEFORE SHRI GEORGE MATHAN, JM

&

SHRI RATNESH NANDAN SAHAY, AM

आयकरअपीलसं./ITA No.460/RAN/2024

(निर्धारणवर्ष / Assessment Year :2018-2019)

Arbind Kumar Singh Dcosta Mention, Near Boulevard Hotel, Jharkhand	Vs.	Commissioner of Income Tax Appeals
स्थायीलेखासं./PAN No. : BAMPS8929R		
(अपीलार्थी/ Appellant)	..	(प्रत्यर्थी / Respondent)

निर्धारितीकीओरसे /Assessee by	:	None
राजस्वकीओरसे /Revenue by	:	Shri Khubchand Pandya, Sr. DR

सुनवाईकीतारीख/ Date of Hearing	:	08/05/2025
घोषणाकीतारीख/ Date of Pronouncement	:	08/05/2025

आदेश / O R D E R

PerBench:

This is an appeal filed by the assessee against the order passed by the Id. CIT(A), Jharkhand, dated 04.09.2024, for the assessment year 2018-2019.

2. None appeared on behalf of the assessee. Shri Khubchand Pandya, Sr. DR appeared on behalf of the revenue.

3. A perusal of the letter dated 02.05.2025 filed by the assessee, which has been received by the Registry on 05.05.2025, shows that the assessee wants to withdraw the present appeal as the assessee has availed Vivad-se-Vishwas Scheme, 2024 in respect of the impugned appeal. The necessary Form No. 1 has duly been filed by the assessee

before designated authority through e-filing portal and assessee company is expecting to receive Form 2 which would be issued by the designated authority of VSVS, 2024. Considering the above submissions, the appeal of the assessee is hereby dismissed as withdrawn. However, the assessee will be at liberty to get its appeal restored upon filing an application, if for any reason, whatsoever, the application for Vivad Se Vishwas Scheme, 2024 is not accepted by the Department.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order dictated and pronounced in the open court on 08/05/2025.

Sd/-

(RATNESH NANDAN SAHAY)

लेखा सदस्य / ACCOUNTANT MEMBER

Sd/-

(GEORGE MATHAN)

न्यायिक सदस्य / JUDICIALMEMBER

राँचीRanchi; दिनांक Dated 08/05/2025

Prakash Kumar Mishra, Sr.P.S.

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant-
2. प्रत्यर्थी/ The Respondent-
3. आयकरआयुक्त(अपील) / The CIT(A),
4. आयकरआयुक्त/ CIT
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण,राँची/ DR, ITAT, Ranchi
6. गार्डफाईल / Guard file.

सत्यापितप्रति //True Copy//

आदेशानुसार/BY ORDER,

(Senior Private Secretary)

आयकरअपीलीयअधिकरण, राँची/ ITAT, Ranchi